

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA No.247 of 2016
In DFR No.1066 of 2016**

Dated: 30th August, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of :

Jharkhand Urja Sancharan Nigam Ltd. ...Appellant(s)

Vs.

Jharkhand State Electricity Regulatory Commission ...Respondent(s)

Counsel for the Appellant(s) : Mr. Himanshu Shekhar,
Mr. Aabhas Parimal,
Mr. Samnesh Kumar

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R.1

ORDER

**IA No.247 of 2016
(Appl. for condonation of delay)**

There is 62 days' delay in filing this appeal. In this application, the applicant has prayed that the delay may be condoned.

We have heard learned counsel for the parties.

Having heard learned counsel and on a perusal of the application, we feel that sufficient cause is made out to condone the delay. The delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **07.09.2016**.

**(T. Munikrishnaiah)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**